

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:158  
ANSWERED ON:30.07.2015  
Arbitration and Conciliation Act  
Bidhuri Shri Ramesh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has examined the recommendations of Law Commission on the amendments to the Arbitration and Conciliation Act, 1996 and if so, the details and the present status thereof;
- (b) the number of Mediation centres/Alternative Disputes Resolution (ADR) centres set up in the country during each of the last three years and the current year;
- (c) the number of cases disposed of by the said centres during the said period; and
- (d) whether the Government proposes to increase the number of such centres in future, if so, the details thereof and if not, the reasons therefor?

**Answer**

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a),(b),(c)&(d) : A Statement is laid on the Table of the House.

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Statement referred to in reply to parts (a),(b),(c) & (d) of Lok Sabha Starred Question No.158 to be answered on 30th July, 2015, regarding 'Arbitration and Conciliation Act', by Shri Ramesh Bidhuri, Hon'ble M.P.

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(a): The Law Commission of India in its 246th Report has made recommendations relating to amendments to the Arbitration and Conciliation Act, 1996. The Law Commission of India has also submitted a supplementary report to its 246th Report in the light of recent judgements of the Hon'ble Supreme Court, recommending further amendments to Section 34 of the Arbitration and Conciliation Act, 1996. The full text of these Reports are available on website [www.lawcommissionofindia.nic.in](http://www.lawcommissionofindia.nic.in). The recommendations made therein are under consideration of the Government.

(b)&(c): The information is being collected and will be laid on the Table of the House.

(d): The National Legal Services Authority (NALSA) has allotted funds to the State Legal Service Authorities, in the year 2007-08 for establishing Mediation Centres in the States. Further, a sum of Rs. 750 crore was allocated during the Thirteenth Finance Commission (TFC) Award (2010-15) to the State Governments for establishing ADR Centres and Training. As per information furnished by various States, 284 ADR Centres have been established upto 31.3.2015 and 17,69,727 cases were disposed off. A provision of Rs.300 crore was also recommended to the 14th Finance commission for establishing 300 ADR Centres at an average of cost of Rs.1 crore per centre, which was endorsed by the Commission.